

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 176/MP/2020

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for allowing the claim of the Petitioner of increase/Change in Central Excise Duty on account of change in individual components as a Change in Law event relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited and Anr.

Date of Hearing : 14.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Parties present : Shri Deepak Khurana, Advocate, APNRL
Shri Tejasv Anand, Advocate, APNRL
Shri Amit Griwan, APNRL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner submitted that the instant Petition has been filed pursuant to the liberty granted by the Commission in its order dated 19.8.2019 in Petition No. 17/MP/2019, seeking declaration that the increase/change in Central Excise Duty on account of change in individual components constitutes Change in Law event in terms of Power Purchase Agreements entered into with the Respondents and consequential compensation on account thereof. Learned counsel requested to issue notice to the Respondents.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents were directed to file their reply by 11.8.2020 with advance copy to the Petitioner who may file its rejoinder, if any, by 30.8.2020. The Commission directed that due date of filing of reply and/or rejoinder should be strictly complied with.



5. The Petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

